

of Maharashtra to the effect that many State projects are not being executed for want of sanction by the Centre; if so, the names of the schemes and the period for which they are pending; and

(b) whether Government propose to evolve a rational policy whereby all State schemes which are viable as per technical reports of the State Governments should be undertaken and Central assistance made available; if so, the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER/

सिचाई और विद्युत मंत्रालय में उपमंत्री

(SHRI BAIJ NATH KUREEL): (a) The Government of Maharashtra have been frequently urging the clearance of a number of irrigation and hydro power schemes proposed by them. A list showing the names of such schemes, the basins in which they are located and the date of their receipt in the Central Water and Power Commission is attached. [See Appendix LXXVII, Annexure No. 4J.

Out of these, 9 are in the Krishna basin, 32 are in the Godavari basin, and 1 is in the Narmada basin, the water disputes regarding which could not be settled amongst the concerned States by negotiations and had to be referred to adjudication.

(b) Whenever there is agreement amongst the States concerned regarding the use of waters of inter-State rivers, or where there are no inter-State aspects, projects sent by State Governments are processed expeditiously. The Government of India consider that it would not be advisable to consider the clearance of any new projects in any of the States in the basins, the water disputes regarding which are under consideration of Tribunals, constituted under Inter State Water Disputes Act.

HINDI EDITION OF THE CONSTITUTION OF INDIA

15. SHRI U.K. LAKSHMANA GOWDA: Will the Minister of LAW AND JUSTICE/

विधि और न्याय मंत्री be pleased to state:

(a) the progress made in bringing out the Hindi edition of the Constitution of India and the time by when the work is likely to be completed; and

(b) whether it will be a legal document?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE/

विधि और न्याय मंत्रालय में राज्य मंत्री [SHRI NITIRAJ SINGH CHAUDHURY): (a) An

up-to-date Hindi translation of the Constitution of India has been prepared by the Official Language (Legislative) Commission and it is at present under scrutiny. It is the intention of the Government to publish this translation as an authorised one. As Parliamentary legislation will have to be enacted to provide for an authorised translation of the Constitution in Hindi, it is not possible to say when it will be possible to bring out the publication of the Hindi version of the Constitution of India. The question of introducing the necessary legislation for the purpose in Parliament is under consideration.

(b) The above translation will not be an authoritative text of the Constitution of India.

JALDHAKA HYDRO-ELECTRIC PROJECT

16. SHRI KALYAN ROY: Will the Minister of IRRIGATION AND POWER/

सिचाई और विद्युत मंत्री be pleased to refer to the reply to Unstarred Question No. 1383 given in the Rajya Sabha on the 27th August, 1970 and state:

(a) whether observations of the West Bengal Government have since been received regarding the findings of the Committee which enquired into all the matters relating to the execution of the Jaldhaka hydro-electric project; if so, the details thereof;

(b) if the reply to part (a) above be in the negative, the reasons for the delay; and

(c) what steps Government propose to take against the persons responsible for the serious lapses concerning the project?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER/

सिचाई और विद्युत मंत्रालय में उपमंत्री

(SHRI BAIJ NATH KUREEL): (a) and (b) The report of the Committee set up to enquire into the execution of the Jaldhaka Hydro Electric Project is still under examination of the Government of West Bengal and their observations have not been received.

(c) Any steps to be taken against persons responsible for the alleged lapses can be decided only after the observations/recommendations of the State Government have been received and considered.

D.D.A. PROPOSAL TO ELECTRIFY DELHI COLONIES

17 SHRI N.K. KRISHNAN: Will the Minister of IRRIGATION AND POWER/

सिचाई और विद्युत मंत्री be pleased to state:

(a) whether it is a fact that the Delhi Development Authority proposes to undertake the responsibility of electrifying its colonies in Delhi; and

(b) if so, whether any request to this effect has been made to the Central Government and reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER/ **सिंचाई और विद्युत मंत्रालय में उपमंत्री** (SHRI BAIJ NATH KUREEL): (a) No, Sir. The work of electrification of Delhi Development Authority colonies will continue to be executed through the Delhi Electric Supply Undertaking as at present.

(b) Does not arise.

EFFECTS OF WAGON SHORTAGE ON JUTE AND PAPER MILLS IN CALCUTTA

18. SHRI KALYAN ROY: Will the Minister of RAILWAYS/ **रेल मंत्री** be pleased to state:

(a) whether Government's attention has been drawn to a news item published in the *Hindusthan Standard* on June 22, 1971 under the heading "Calcutta mills hard hit by wagon shortage" ;

(b) if so, whether Government are aware of the fact that a large number of jute and paper mills in Calcutta may have to be closed down soon due to the shortage of railway wagons; and

(c) what are the details of the immediate steps which Government propose to take to tackle the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS/ **रेल मंत्रालय में उपमंत्री** (SHRI MOHD. SHAFI QURESHI):

(a) Yes.

(b) Transport of traffic to different industries in West Bengal has been seriously affected due to repeated dislocation of train services on account of various anti-social activities, particularly in Calcutta area and its suburbs, where the jute and paper Mills are situated. Movement of jute to West Bengal area had however been more this year as compared to last year.

(c) There is no shortage of wagons on Railways, but there is temporary short availability of the same for reasons mentioned under part (b) above. All possible efforts are being made to control these anti-social activities

by improving the law and order position in West Bengal.

UNION CARBIDE MIDGET ELECTRODES

19. KUMARI SHANTA VASISHT:
SHRI MAHITOSH PURAKAYASTHA:
SHRI SUHRID MULLICK
CHOUDHURY: SHRI GOLAP

BARBORA: SHRI CHITTA BASU: Will the Minister of INDUSTRIAL DEVELOPMENT/ **औद्योगिक विकास मंत्री** be pleased to state:

(a) whether Government has issued the letter of intent for the expansion of capacity of the Union Carbide Midget Electrodes;

(b) whether Government have allowed the shifting of the factory from Calcutta to Hyderabad;

(c) if so, whether the consent of the Government of West Bengal was obtained for the transfer; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/ **औद्योगिक विकास मंत्रालय में उपमंत्री** (PROF. SIDDHESHWAR PRASAD): (a) Yes, Sir.

(b) No, shifting of the factory from Calcutta to Hyderabad has been allowed; but the Company have been permitted to implement their scheme of expansion for manufacture of midget electrodes at the Hyderabad factory.

(c) The Director of Industries, West Bengal, when consulted had not agreed to the implementation of the expansion capacity at Hyderabad instead of at Calcutta.

(d) It is not in the country's interest to divulge the reason for allowing the capacity at Hyderabad.

DEMANPS FOR LINKING POONA-MIRAJ SECTION WITH CENTRAL RAILWAY

20. SHRI A.G. KULKARNI: Will the Minister of RAILWAYS/ **रेल मंत्री** be pleased to state:

(a) whether Government are aware of the persistent demand by the railway users in the Poona-Miraj Section of the South Central Railway to delink that Section from the South Central Railway and link it with the Central Railway, with its divisional headquarters at Poona or Sholapur; and